

Normally, transfers in the same grade or post, from a Unit of C.P.W.D. in one station to a Unit in another station, is being made after 4 years in the case of a soft area and 3 years in the case of hard area. Owing to the need for economy, such transfers from one soft area to another soft area are resorted to sparingly. This does not affect adversely the efficiency in C.P.W.D.

C.B.I. Cases Pending Against Various Sugar Mill Owners

3669. SHRI C. T. DHANDAPANI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether cases are pending with CBI with regard to malpractices of various sugar mill owners for black-marketing of levy sugar, tampering of records, falsification of statements to the Central Government departments and cheating the public;

(b) if so, the reasons for the inordinate delay to arrest the culprits;

(c) the names of Chairman, Managing Directors and Board of Directors of those Sugar Mills;

(d) whether these Directors have direct interest in some other companies; and

(e) if so, the names of the companies?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) So far as the malpractices of sugar mill owners for blackmarketing of levy sugar, tampering of records etc. are concerned, on a complaint from the Ministry of Finance a case was registered by the Central Bureau of Investigation on 10-8-1979 under Section 120-B r/w 420 IPC, 420 and 477 A IPC against M/s. Jaipur Sugar Co. Ltd., Chagallu (Andhra Pradesh) and its concerned office bearers and others on the allegation that the accused entered into a conspiracy and cheated the Government by avoiding payment of excise duty to the tune of over Rs. 2.68 lakhs payable on 13940 quintals of sugar by falsely showing as if it was delivered

to the nominated dealers, whereas it was diverted to the open market since duty payable on open market sugar was higher than that payable on fair price sugar released under a voluntary arrangement in operation from 1st January to 30th June, 1972.

(b) While the investigation was under-way, the High Court of Andhra Pradesh granted interim stay on all proceedings and investigation by the Central Bureau of Investigation in Miscellaneous Writ Petition No. 935/1980 dated 14-2-1980 filed by Jeypore Sugar Co. Therefore, the investigation now stands stayed as per Orders of Andhra Pradesh High Court.

(c) Shri P. R. Ramakrishnan, Coimbatore, Chairman (2) Smt. Rajeshwari Ramakrishnan, Coimbatore, Managing Director (3) Smt. V. R. Durgamba, Madras, Director (4) Shri R. Prabhu, Coimbatore, Director (5) Shri R. Baba Chandrasekhar, Coimbatore, Director (6) Shri V. L. Dutta, Madras, Director (7) Shri P. S. Raghavan Rama Sastri, Madras, Director (8) Shri M. A. Krishnamachari, Bangalore, Director (9) Shri S.V.R. Appa Rao, Madras, Director (10) Shri L. N. Sanyasi Raju Salluru, Srikakulam Distt. Andhra Pradesh, Director (11) Late Shri G. Appa Rao, Rayagada, Director upto September, 1972. The above is the position from 1972 to which year the concurrence of RC.8/79 EOW Madras relates.

(d) and (e). Shri P. R. Ramakrishnan is also Director of Madras Aluminium Co., Coimbatore and KCP Ltd., Madras, Shri R. Prabhu is also Director of KCP Ltd, Madras, Shri V.L. Dutta is also Managing Director of KCP Ltd., Madras. This is the position as on date.

Joint Venture to Augment Food Production, Rural Development and Fisheries

3670. SHRI SATISH AGARWAL:
SHRI B. V. DESAI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Food Minister had recently gone to

Dacca to a Food and Agricultural Minister's conference;

(b) if so, the points discussed;

(c) whether any joint venture was mooted to augment Indian production of food and rural development and fisheries; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) A copy of the 'communiqué' issued at the close of the Meeting, giving a list of discussions and the recommendations made by the Meeting is laid on the Table of the House. [Placed in Library. See No. LT-2119/81].

(c) and (d). No joint venture was mooted to augment Indian Production of food and rural development and fisheries.

Installation of Electronic Exchanges in Villages

3671. SHRI HARINATH MISRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to instal rural electronic exchanges in the country to meet the requirements of small cluster of villages; and

(b) if so, the details thereof and by what time these exchanges will be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) Yes, Sir.

(b) To extend the telephone facilities into rural areas the Government has decided that a 10 line exchange may be opened in a rural area if a minimum of 5 prospective telephone subscribers in a village or a group of villages within a radius of 5 Kms of the central villages register their demand by payment of the necessary advance deposit, subject to the anticipated revenue being at least 35 per cent

of the estimated annual recurring expenditure.

For this purpose Indian Telephone Industries and Telecommunication Research Centre have developed a 10 line electronic exchange. The pilot units are at present under field trial. The clearance for bulk production is expected shortly. The time frames for introduction of these exchanges will be finalised once bulk production is commenced.

Confidential Reports

3672. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of IRRIGATION be pleased to state:

(a) the procedure and time fixed for completing the yearly confidential reports of all the employees of his Ministry and attached offices;

(b) how many confidential reports for the year 1979 of all categories of employees were not completed well within the stipulated time and the reasons thereof;

(c) what steps are being taken to set right the structure of the Vigilance disciplines of his Ministry and especially of the attached offices on being inattentive to the timely submission and completion of the confidential reports; and

(d) the action taken to remove the defaulting officers from such responsible work?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) As per the instructions of the Ministry of Home Affairs, Department of Personnel and Administrative Reforms, the annual reports are required to be recorded within one month of the expiry of the report period.

(b) and (c). Large number of Confidential Reports are not completed within this period of one month. The Units in the Ministry of Irrigation and in its attached office, Central Water Commission, entrusted with the work